

August, 2021



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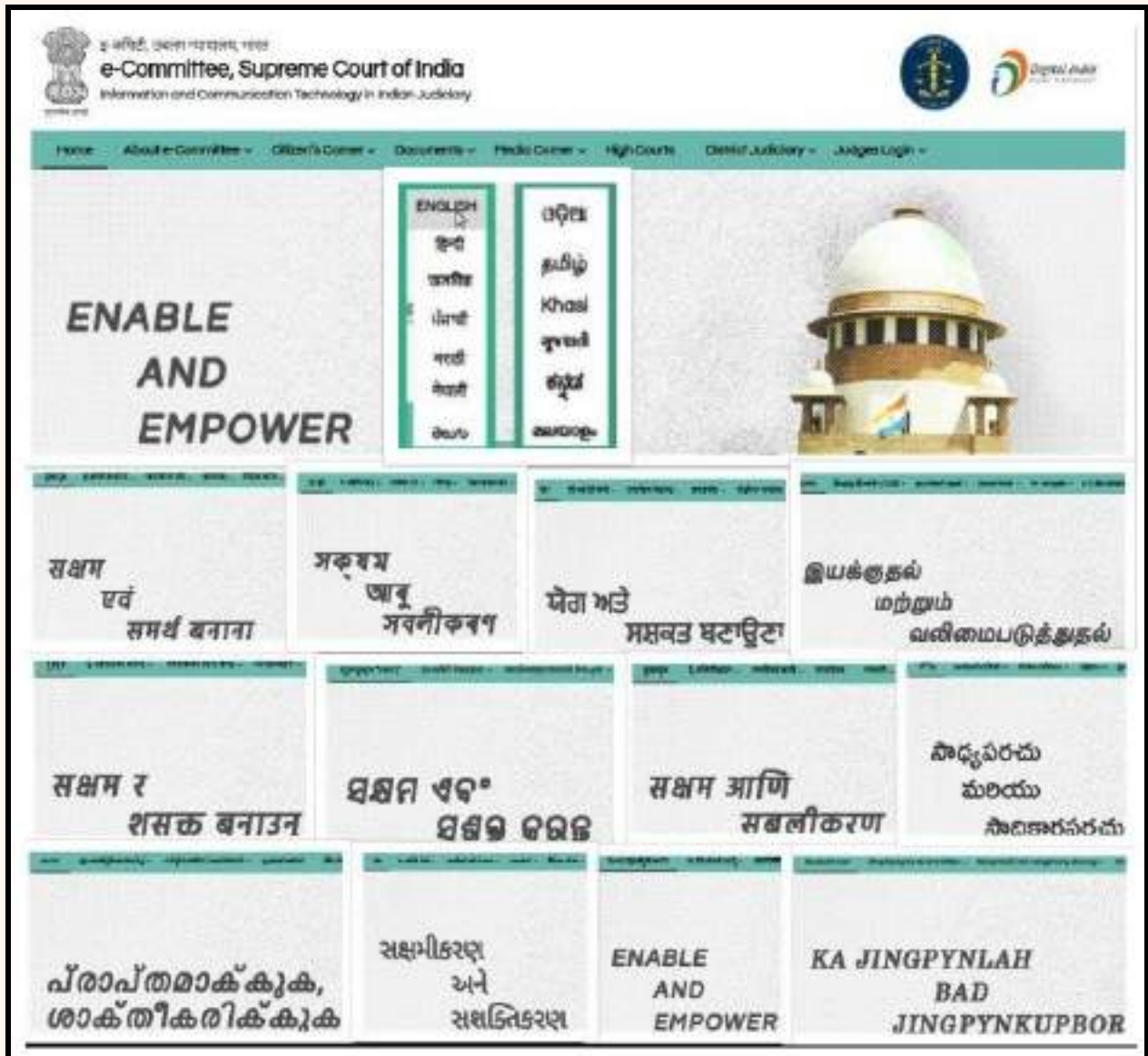
# Newsletter

e-Committee, Supreme Court of India

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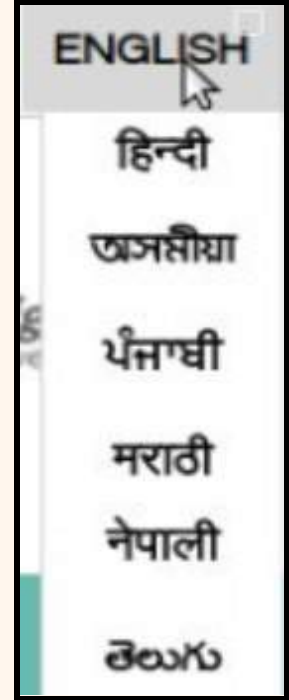
**e-Committee Website Live in Twelve Regional Languages in addition to English.**



- A year back the new website of the e-Committee(<https://ecommitteesci.gov.in/>) was launched on 29 August 2020. The website is now live in 12 regional languages and English as envisioned by the Chairperson of the e-Committee, Dr Justice DY Chandrachud.
- The Chairperson addressed a letter dated 20 October 2020 to all Chief Justices that stated the website's objectives. These are:
  - Provide a one-stop solution for information on e-Committee facilities;
  - Enable a multilingual website for broader reach at the grass-root level;
  - Create awareness about the e-Courts project activities of all High Courts under one umbrella;
  - Facilitate knowledge sharing by creating an e-platform to showcase the e-initiatives of all High Courts;
  - Enable High Courts to choose from the best e-practices for other High Courts;
  - Provide a judge login to view private documents; and
- The content must be available in English and the regional languages of each State/UT. The process through which multilingual content is made available on the website is as follows:
  - The content is translated into regional languages with the help of the High Court translation team in coordination with the Central Project Coordinator;
  - The Chairpersons of the High Court Computer Committees will monitor the translation work for the website content.
  - The translated content was uploaded from the respective High Court in coordination with the e-Committee and made live by the e-Committee team.
  - With the coordinated effort from High Courts, the e-Committee website is now live in 12 regional languages and English taking the total to 13 languages.

Click the links to read the website in the respective regional languages

- **English** <https://ecommitteesci.gov.in/>
- **Hindi** <https://ecommitteesci.gov.in/hi/>
- **Assamese** <https://ecommitteesci.gov.in/as/>
- **Punjabi-** <https://ecommitteesci.gov.in/pa/>
- **Marathi** <https://ecommitteesci.gov.in/mr/>
- **Nepali** <https://ecommitteesci.gov.in/ne/>
- **Odia** <https://ecommitteesci.gov.in/od/>
- **Khasi** <https://ecommitteesci.gov.in/kha/>
- **Tamil** <https://ecommitteesci.gov.in/ta/>
- **Telugu** <https://ecommitteesci.gov.in/te/>
- **Gujarati** <https://ecommitteesci.gov.in/gu/>
- **Malayalam** <https://ecommitteesci.gov.in/ml/>
- **Kannada** <https://ecommitteesci.gov.in/kn/>



## Live Streaming of Court Proceedings Commences in High Court of Orissa



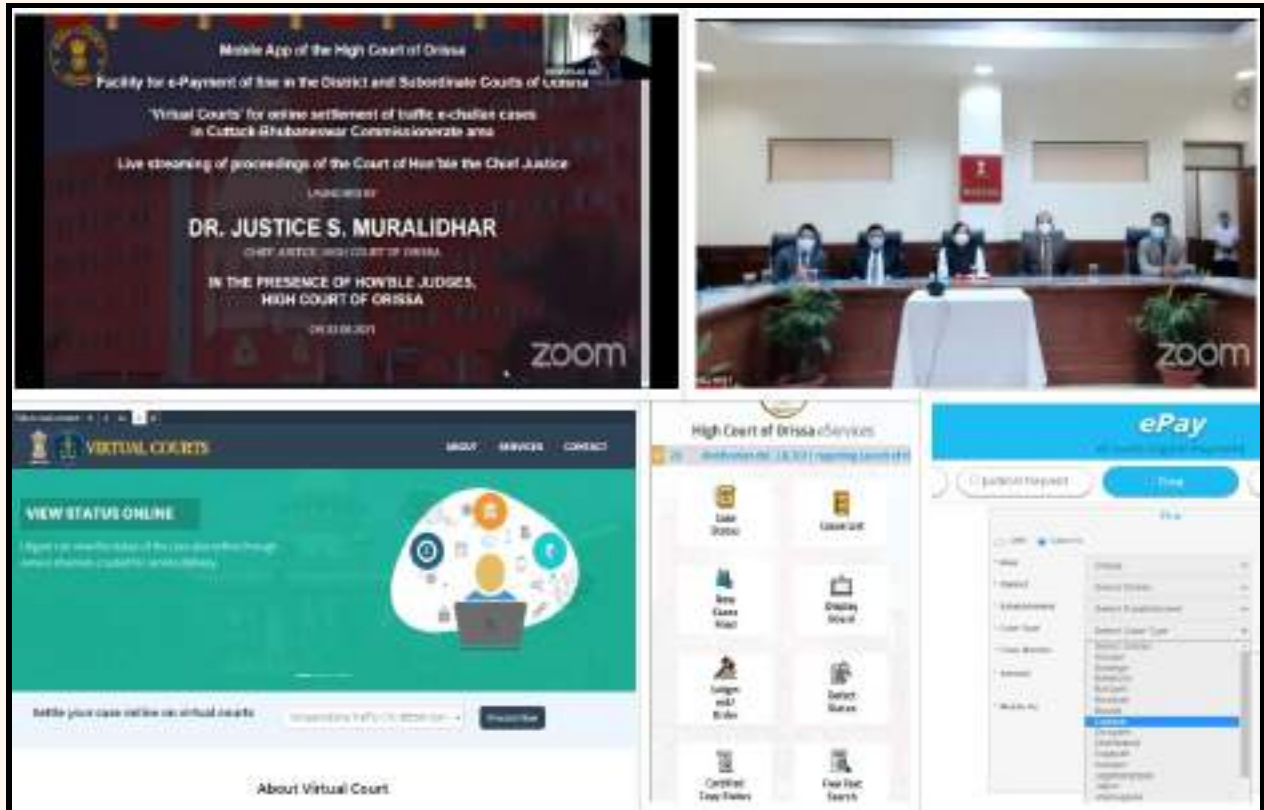
Live streaming of proceedings in the Chief Justice's Court commenced from 02.08.2021.

Live-streamed proceedings can be viewed on the High Court of Orissa's official YouTube channel at [https://www.youtube.com/channel/UCtTgN30THhZfO6sQ\\_v3KBHQ](https://www.youtube.com/channel/UCtTgN30THhZfO6sQ_v3KBHQ)

The 'High Court of Orissa Live Streaming of Court Proceedings Rules, 2021' was also notified and brought into force on 02.08.2021.

Presently, all Benches of the High Court of Orissa are functioning in hybrid mode with the choice available to lawyers for appearing either physically or through video conferencing before such Benches.

## Orissa High Court flags off Virtual Courts, E-Payment & High Court's Mobile App



On 02.08.2021 Dr Justice S. Muralidhar, Chief Justice, High Court of Orissa, launched multiple e-Services such as facility of online payment of fines in cases before District and Subordinate Courts, Virtual Courts for dealing with traffic e-challan cases in Bhubaneswar-Cuttack Commissionerate

area and High Court's e-Services Mobile App for the benefit of lawyers and litigants. Addressing stakeholders during the launch event, Dr Justice S. Muralidhar emphasised the purpose of launching the new e-services and the benefits of ushering in technology into the judicial system's day-to-day working.

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With the launch of Virtual Courts in the Cuttack-Bhubaneswar Commissionerate area on a pilot basis, lawyers and litigants in the State of Odisha will be able to conveniently settle online traffic e-challan cases arising within the area. Furthermore, litigants will be able to pay fines online in any of the 253 District and Subordinate Court establishments across the State where the e-pay facility has been commenced. Earlier, in the month of April 2021, the facility of e-payment of Court fees was launched in the High Court of Orissa and all District Courts of the State.

The Mobile App of the High Court of Orissa was launched to help lawyers and litigants in the availing cases and Court related information from the convenience of their smartphones. Besides providing Case Status, Cause List, New Cases Filed, Judgment/Orders, Defect Status, Certified Copy Status, the Mobile App also features a live Display Board for all Benches and a Digital Notice Board of the Court. The 'Free Text Search' facility conceptualized by

the e-Committee, Supreme Court of India for searching judgments and orders of the High Court has been integrated with the High Court's Mobile App for convenient access.

Using the 'My Diary' feature of the App Advocates can compile relevant cases and stay updated regarding their status. Users can also use the App to directly access live streaming of Court's events.

The App can be downloaded from Playstore and App Store. Offering the above e-services to Advocates and litigants of the State of Odisha, Dr Justice S. Muralidhar extended gratitude to the e-Committee of the Hon'ble Supreme Court of India for its consistent endeavour to bring meaningful changes in the judicial process through the use of technology and for the support provided by it to the High Court in its technological undertakings.



## High Court of Kerala rolls out Online Copy Application, Nstep- Process Service Workflow module, Statewide e-filing Training, Upgraded Network Infrastructure & Solar Power plants.



The Honourable the Chief Justice Shri. S. Manikumar has inaugurated the statewide training on e-Filing at District Judiciary, Online copy application module for District Judiciary, Commissioning of Solar Power plants at District Courts, Thodupuzha, Kasaragod and Thalassery, Upgradation of Network Infrastructure and Workflow based Module for Process Service integrated with NSTEP Mobile app on 04-08-2021, in the presence of Honourable Members of the Administrative Committee, the

Committee in charge of Computerization, the Advocate General, the Registrar General, the Director-General of Prosecutions, the President, Kerala High Court Advocates Association, the President, Kerala High Court Senior Advocates Association, the Assistant Solicitor General of India, the State Attorney, the Chairman, Bar Council of Kerala, the Vice-Chairman, Bar Council of Kerala, the President, Kerala Federation of Women Lawyers, the Director, Kerala Judicial Academy and the Director (IT)

### **Statewide Training on e-Filing:**

In continuation of the training programme for advocates on e-filing scheduled by the e-Committee, Supreme Court of India, a Statewide training programme on e-filing was designed to provide training to all the advocates in the State. The programme was designed and scheduled in consultation with the Bar Council of Kerala, respective Bar Associations and in coordination with the Master Trainers(JOs) and Advocate Master Trainers. The training programme commenced on 01.08.2021 and as of now, training on e-filing has been completed in 11 out of 14 judicial districts in the State of Kerala 4076 Advocates & advocate Clerks have attended the said training programme.

### **Solar Power Plant:**

Solar Power plants are being implemented at 8 Court Complexes in the Subordinate Judiciary (Thiruvananthapuram, Kottarakara, Thodupuzha, Kasaragod, Kozhikode, Alathur, Kalpetta and Thalassery). Site survey and engineering design

completed at all the 8 locations. The Solar Power Plants have been commissioned at District Court Complex, Thodupuzha, District Court, Kasaragod and at District Court Complex, Thalassery. The capacity of Solar power plants installed at District Court Complex, Thodupuzha and Kasaragod is 20 kW each, and 5kWp at District Court, Thalassery, thus totalling 45 kW. Installation completed in Kalpetta and Kottarakara Court Complexes. Work is under progress at the remaining Court Complexes.

### **Online Copy Application Module:**

As a part of the digitization and use of information technology tools in the Subordinate Courts, Kerala, the National Informatics Centre High Court Unit has designed and developed an online module for Copy Applications. The newly developed system facilitates the delivery of certified copies of the documents requested in a speedy and secured manner.

### **Upgradation of Network Infrastructure:**

As part of the eCourts Project Phase II, 1021 LAN ports have been installed in 106 Subordinate Courts in the State. The DoJ has provided MPLS (Multi-Protocol Label Switching) WAN connectivity to 166 Court Complexes across the state under eCourts Project, Phase-II and are functioning 2.08.2021 through Video Conferencing.

### **Linking of eCourts with Land Records**

A meeting was held on 12.08.2021 between the Additional Chief Secretary, Revenue & Disaster Management, Director, Survey & Land Records, Land Revenue Commissioner, Assistant Commissioner, Joint Commissioner, Joint IG Registration, and Commissioner Land Survey Govt of Kerala and the Director (IT) cum Central Project Coordinator, High Court regarding the linking of eCourts with land records. The plan is to integrate the e-Court system with the land information system. The Additional Chief Secretary, Revenue and the Registration Department agreed that they are ready to share the required

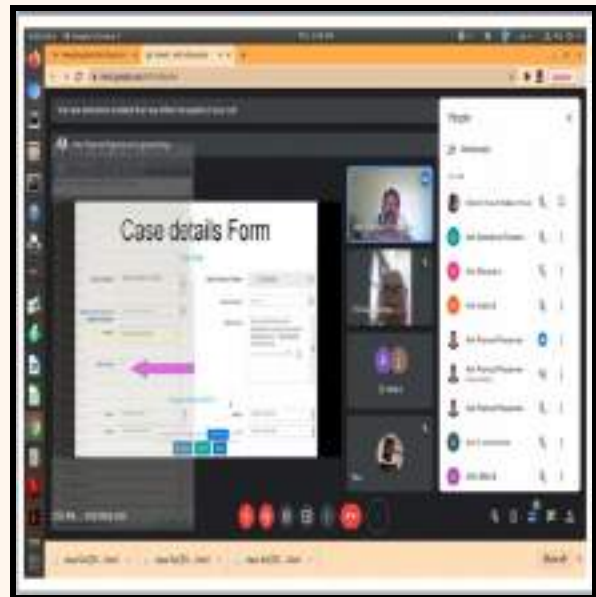
details with the High Court and encouraged them to go ahead with the said project. Follow-up actions are being taken with the technical assistance of NIC, High Court Unit for integration.

Courts with respect to the implementation of the eCourts project.

### **Snapshot of activities undertaken in District Judiciary**

#### **DISTRICT COURT KOLLAM**

For imparting knowledge in connection with e-registration and e-filing, a training programme has been conducted for Advocates of various Bar Associations in Kollam Judicial District from 2.8.2021 to 9.8.2021 through Google-meet.



'Spot Registration Counter' has been established in District Court Complex, Kollam for the instant registration of Advocates for e-filing.

#### **DISTRICT COURT PATHANAMTHITTA**

- Training program on e-filing and e-Court Services was conducted in the Pathanamthitta District by the Master Trainer Advocates who were trained by the Kerala Judicial Academy.
- Member of the District Bar Association, Pathanamthitta and the Master Trainer of the Bar has imparted awareness on e-filing and e-Courts Services, to the members of the District Bar Association. The training was conducted through 'Google Meet'.
- The virtual e-filing training was also conducted in Thiruvalla Bar Association, Ranni Bar Association and Adoor Bar Association through Google-meet. The members of the Bar and a few Advocate Clerks also attended the virtual class.

#### **DISTRICT COURT KOZHIKODE**

- Various e-Sewa kendras and Public information centres function at the judicial district of Kozhikode.

#### **DISTRICT COURT THALASSERY**

- Online e-filing training program organized by District Court, Thalassery on 04/08/2021. The YouTube video link of the online e-filing training program is <https://youtu.be/3G17IJUs2OE>

#### **DISTRICT COURT KOTTAYAM**

Video Conferencing equipment (two each) were installed at the newly inaugurated Fast Track Special Courts (FTSCs) i.e. Kottayam & Changanacherry in the month of August. This was made possible under the aegis of the Jail Department. In addition to facilitating VC with the witnesses at remote locations including Jails, this equipment facilitates examination of witnesses in the court by providing them privacy. For that, witness waiting rooms have been constructed by the side of the court hall exclusively for the children and installed with VC equipment.

## High Court of Madhya Pradesh rolls out Court Fee & Limitation Calculator for 138 N.I.Act Cases



The Court Fee and Limitation Calculator designed to calculate the court fees payable and to ascertain limitation in a complaint filed under section U/S 138 Negotiable Instrument Act, (after the approval of Hon'ble the E-Committee, High Court Madhya Pradesh) is now available on the website of the High Court of M.P.

To access it, first of all, go to the website of Hon'ble High Court. Click on the e-court fees calculator button available on the right-hand side.

1. Using the e Calculator for Court fees, one can calculate the court fee for the dishonoured cheque cases.
2. Using the software limitation can be calculated for checking the validity of the cheque, whether the notice was issued with a prescribed period, calculating the period of presumption and calculation, whether the complaint about the dishonour of cheque is well within the time.

# NSTEP Electronic Process Delivery started in Darbhanga District, Bihar



The facility of NSTEP has come into effect in District Court, Darbhanga. It will enable transparent tracking of service of notices and summons in real-time to the courts.

Training of all the process servers was also conducted and they successfully delivered the summons to the people in District.



## Rajasthan High Courts Notifies Rules for Video Conferencing for Courts 2020 in Government Gazette

	राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	Published by Authority
श्रावण 8, शुक्रवार, शके 1943-जुलाई 30, 2021 <i>Sravana 8, Friday, Saka 1943- July 30, 2021</i>		
भाग 4 (ग) उप-खण्ड (i)		
राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम। <b>RAJASTHAN HIGH COURT</b> NOTIFICATION Jaipur, May 13, 2021 <b>VIDEO CONFERENCING RULES</b> Preface		
<b>G.S.R.311</b> -Whereas it is expedient to consolidate, unify and streamline the procedure relating to use of video conferencing for Courts; and In exercise of its powers under Articles 225 and 227 of the Constitution of India, the Rajasthan High Court makes the following Rules.		
<b>Chapter I – Preliminary</b>		
1. These Rules shall be called the "Rajasthan High Court Rules for Video Conferencing for Courts 2020".		
(i) These Rules shall apply to such courts or proceedings or classes of courts or proceedings and on and from such date as the High		

The Rules for Video Conferencing for Courts 2020 formulated by Rajasthan High Court have been notified in the Government Gazette by the State of Rajasthan. These Rules are based on the Model Video Conferencing Rules circulated by the Hon'ble e-Committee, Supreme Court of India. In pursuance to provisions of rule 1(i), these rules have been made applicable w.e.f. 02.08.2021, the date notified by Rajasthan High Court. These rules have been made

applicable for all proceedings before the High Court and District Courts of Rajasthan. In order to effectively implement Video Conferencing Rules in subordinate courts, dedicated VC hardware for each court has been procured and the same is under the process of installation. To streamline the entire process in conformity with VC Rules, VC remote points have also been set up at all the 36 District Headquarters in court premises.

## Know the Best Practices of High Court



As part of the “Know the Best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, this month in the limelight are:

**(i) The High Court of Punjab and Haryana**

**(ii) The High Court of Rajasthan**

**(i) The High Court of Punjab and Haryana** - Click the link to read the e-initiatives and the best practices of the Punjab and Haryana.  
<https://ecommitteesci.gov.in/division/punjab-and-haryana-high-court/>

**(ii) The High Court of Rajasthan** - Click the link to read the e-initiatives and the best practices of Rajasthan.  
<https://ecommitteesci.gov.in/division/rajasthan-high-court-2/>



## “Electronic Case Management Tools for Advocates” Training Programme at Uttar Pradesh



As part of the e-Committee initiative to train Advocates and Advocates clerks in regional languages under ECT 004-2021, the online Awareness programme for the advocates and Advocate clerks was conducted in the State of Uttarpradesh

through the Judicial Training & Research Institute (JTRI) on 27-08-2021. It had a reach of around 1600 views Click the link to watch the Advocate Awareness programme

<https://youtu.be/kJb9YNeyc6>

## Advocates Training Programme in Regional Language at Uttarakhand



As part of the e-Committee initiative to train Advocates and Advocates clerks in regional languages under ECT 004-2021, the online Awareness programme for the advocates and Advocate clerks was conducted in the State of Uttarakhand

through the Uttarakhand Judicial and Legal Academy (UJALA). It had a reach of more than 1079 views. Click the link to watch the Advocate Awareness programme: <https://youtu.be/vw-TBdYvSks>

## Live hands-on Training Programme for Advocates at Odisha



With a view to effectively sensitise Advocates in operational knowledge of beneficial e-Services under the e-Courts project, Dr Justice S. Muralidhar, Chief Justice, High Court of Orissa, has flagged off the live hands-on/practical training programme module for

Advocates practising in various Courts of Odisha.

The hands-on training was imparted to Advocates of High Court Bar Association in the High Court premises, District Bar Associations of Sambalpur, Jharsuguda, Bargarh, Sundargarh in

premises of District Court, Sambalpur and District Bar Associations of Balasore, Bhadrak and Mayurbhanj in the premises of District Court, Balasore on 14.08.2021, 21.08.2021 and 28.08.2021 respectively. Dr Justice S. Muralidhar, the Chief Justice, High Court Orissa inaugurated each of these training programmes in the presence of Hon'ble Judges of the High Court of Orissa, Advocates of the respective Bar Associations, Judicial Officers, Trainees and Master Trainers.

During August 2021, a total of sixty Advocates from the High Court Bar Association and the different District Bar Associations mentioned above have so far been imparted hands-on training on e-filing, e-payment of Court fee/fine, Virtual Courts, creating accessible documents, use of case management tools (websites and mobile apps etc.) and other e-Services available for them under the e-Courts project.

The next hands-on training programme is going to be held for Advocates of the High Court Bar Association and Advocates of District Bar Association, Ganjam, on 04.09.2021.

The Inaugural Ceremony held for each of the above three training programmes can be viewed in the Court's YouTube channel by clicking the link below-

[https://www.youtube.com/channel/UCtTgN30THhZfQ6sQ\\_v3KBHQ](https://www.youtube.com/channel/UCtTgN30THhZfQ6sQ_v3KBHQ)

### **Training on eFiling version 3.0 and NSTEP Module**

E-filing v.3.0 system is a complete end to end solution developed for online filing of plaints, written statements, replies and various applications related to cases. NIC, High Court Unit conducted a training program on e-filing V.3 and NSTEP Module with Master Trainers on 02.08.2021 through Video Conferencing.

## e-Courts Statistics

### Status of implementation of Rules of Video Conferencing as of 31.08.2021

<u>S.No</u>	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	-	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No

14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	23
	Not Implemented	6	5

## Status of implementation of Rules of e-Filing as of 31.08.2021

<u>S.No</u>	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	-	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat*	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes

15	Karnataka	No	No
16	Kerala	Yes	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	No	No
27	Tripura	No	No
28	Uttarakhand	No	No
	Implemented	11	11
	Not Implemented	16	16



## Status of implementation of e-Sewa Kendras as of 31.08.2021

<u>S.No</u>	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	1
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	37
4	Calcutta	No	No	0
5	Chhattisgarh	Yes	Yes	1
6	Delhi		Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat*	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23

15	Karnataka	Yes	Yes	3
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	17
18	Madras	Yes	Yes	2
19	Manipur	No	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	4
23	Punjab and Haryana	Yes	Yes	3
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	2
28	Uttarakhand	No	No	0
	Implemented	22	20	365
	Not Implemented	5	8	

\* As on 31.07.2021

## Status of implementation of e-Payments as of 31.08.2021

<u>S.No</u>	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat*	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	No

15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	No
	Implemented	22	15
	Not Implemented	6	13

## Status of implementation of ICJS as of 31.08.2021

<u>S.No</u>	High Court	Whether implemented	ICJS
1	Allahabad	Yes	
2	Andhra Pradesh	Yes	
3	Bombay	Yes	
4	Calcutta	Yes	
5	Chhattisgarh	Yes	
6	Delhi	Yes	
7	Gauhati - Arunachal Pradesh	No	
8	Gauhati - Assam	Yes	
9	Gauhati - Mizoram	Yes	
10	Gauhati - Nagaland	No	
11	Gujarat*	No	
12	Himachal Pradesh	No	
13	Jammu and Kashmir	Yes	
14	Jharkhand	Yes	
15	Karnataka	Yes	
16	Kerala	Yes	
17	Madhya Pradesh	Yes	

18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

\* As on 31.07.2021

## Status of implementation of NSTEP as of 31.08.2021

<u>S.No</u>	High Court	Whether NSTEP has been started	Whether Smartphones or Android Devices have been procured
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	Yes
11	Gujarat*	No	No
12	Himachal Pradesh	No	No
13	Jammu and Kashmir	No	No
14	Jharkhand	No	No
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes

18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	No	No
	Implemented	17	19
	Not Implemented	11	9



## Cases dealt through Video Conferencing in High Courts/District Courts during the Lock-Down as of August 2021

S. No	High Court	Total Number of cases dealt on video conferencing in High Court and Bench.			Total Number of cases dealt on video conferencing in District Courts.			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
A	B	C	D	E	F	G	H	I=E+H
1	Allahabad	3/23/2020	8/31/2021	189027	3/23/2020	8/31/2021	1725727	1914754
2	Andhra Pradesh	3/26/2020	8/31/2021	277780	3/26/2020	8/31/2021	587069	864849
3	Bombay	8/1/2021	8/31/2021	2802	8/1/2021	8/31/2021	5487	8289
4	Calcutta	3/22/2020	8/31/2021	110867	3/22/2020	8/31/2021	36756	147623
5	Chhattisgarh	3/30/2020	8/31/2021	85432	3/23/2020	8/31/2021	25906	111338
6	Delhi	3/23/2020	8/31/2021	222419	3/23/2020	8/31/2021	2183168	2405587
7	Gauhati - Arunachal Pradesh	3/22/2020	8/31/2021	2253	3/22/2020	8/31/2021	8128	10381
8	Gauhati - Assam	3/26/2020	8/31/2021	57727	3/26/2020	8/31/2021	198949	256676
9	Gauhati - Mizoram	3/23/2020	8/31/2021	2263	3/23/2020	8/31/2021	11864	14127
10	Gauhati - Nagaland	3/22/2021	8/31/2021	2135	8/22/2021	8/31/2021	1997	4132
11	Gujarat	3/23/2020	7/31/2021	307566	4/15/2020	8/31/2021	144903	452469

12	Himachal Pradesh	3/24/2020	8/31/2021	79966	3/24/2020	8/31/2021	31545	111511
13	Jammu and Kashmir	3/23/2020	8/31/2021	243683	3/23/2020	8/31/2021	192275	435958
14	Jharkhand	3/25/2021	8/31/2021	140415	3/25/2021	8/31/2021	557862	698277
15	Karnataka	3/24/2020	8/31/2021	462509	3/24/2020	8/31/2021	99182	561691
16	Kerala	3/22/2020	8/31/2021	102194	3/24/2020	8/31/2021	159153	261347
17	Madhya Pradesh	3/23/2020	7/31/2021	432356	3/23/2020	8/31/2021	561719	994075
18	Madras	3/26/2020	8/31/2021	959650	3/26/2020	8/31/2021	229933	1189583
19	Manipur	4/15/2020	8/31/2021	15661	4/15/2020	8/31/2021	5938	21599
20	Meghalaya	3/22/2020	8/31/2021	704	3/22/2020	8/31/2021	18685	19389
21	Orissa	3/23/2020	8/31/2021	201239	3/1/2020	8/31/2021	167576	368815
22	Patna	3/24/2020	8/31/2021	125579	3/24/2020	8/31/2021	1237929	1363508
23	Punjab and Haryana	3/23/2020	8/31/2021	354403	3/23/2020	8/31/2021	429754	784157
24	Rajasthan	3/16/2021	8/31/2021	158312	3/16/2020	8/31/2021	132610	290922
25	Sikkim	3/24/2020	8/31/2021	429	3/24/2020	8/31/2021	5052	5481
26	Telangana	3/23/2020	8/31/2021	247321	3/23/2020	8/31/2021	155397	402718
27	Tripura	3/22/2020	8/31/2021	9627	3/22/2020	8/31/2021	8170	17797
28	Uttarakhand	4/15/2020	7/31/2021	66181	4/15/2020	8/31/2021	34661	100842
	<b>Total</b>			<b>4860500</b>			<b>8957395</b>	<b>13817895</b>

## Training/Awareness Programme for Advocates/Advocate Clerks during August 2021

Training/Awareness Programme for Advocates/Advocate Clerks during August 2021					
High Court / Institutions	Judicial Academy	Date	Participants	Participants / Views	URL Link- Click to watch
Kerala	Statewide training on e-filing for Advocates & Advocate Clerks	Aug , 2021	Advocate & Clerks of 11 Judicial Districts of Kerala	4076	Physical & online
Allahabad	Judicial Training & Research Institute (JTTRI)	27.08.2021	Advocate & Clerks	1600	Click to watch <a href="https://youtu.be/kJb9YNeyc6c">https://youtu.be/kJb9YNeyc6c</a>
Uttarakhand	Uttarakhand Judicial and Legal Academy (UJALA)	29.08.2021	Advocate & Clerks	1079	Click to watch <a href="https://youtu.be/vw-TBdYvSks">https://youtu.be/vw-TBdYvSks</a>
Orissa	Live Hands-on training for Advocates by Orissa High Court	14.08.2021, 21.08.2021 28.08.2021	Advocates of Orissa High Court Bar Association & Sambalpur, Bargarh, Jharsuguda, Sundargarh District Bar Associations	60	Hands on Training
<b>Total Participants/Views</b>				<b>6815</b>	

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